

CIVIL APPELLATE JURISDICTION

(Arising out of S.L.P. (C) No.25154 of 2005)

...Appellant(s)

...Respondent(s)

...2/-

justified in rejecting the prayer made on behalf of the appellants.

Accordingly, the appeal is allowed, impugned order is set aside and the prayer for impleadment made on behalf of the appellants in the appeal pending before the High Court is granted. Let the appeal be now disposed of on merits in accordance with law.

[B.N. AGRAWAL]

.....J.

[G.S. SINGHVI]

.....J.

New Delhi,
April 02, 2009.